

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item No. 17

**CA Nos. 58/2018, 59/2018, 60/2018,
210/2022 & 441/2018**

In

**CP (IB) No. 68/Chd/Pb/2017
(Admitted Matter)**

**Under Sections 9 & 24, 60(5)(c), 24,
25, 43(1), (2) & (4), 71, 72, 73(b), 45,
66, 68 & 70 of the Insolvency and
Bankruptcy Code, 2016**

In the matter of:-

Singhania International Limited

...Operational Creditor

Vs.

Aseem Ispat Private Limited

...Corporate Debtor

Present :

Mr. Harsh Garg and Mr. Pulkit Goyal with Mr. Prajwal Chauhan,
Advocates for applicant-Liquidator in all the CAs.

Mr. Adesh Kumar Singla, Liquidator in person.

Mr. Nahush Jain, Advocate for the respondent No. 13 in CA No.
441/2018.

Ms. Shagun, Advocate for the respondent No. 12 in CA Nos. 58/2018,
59/2018, 60/2018, 441/2018.

Mr. Mukesh Tomar, Advocate, proxy counsel for Mr. Sumer
Singh Brar, Advocate for the respondent-Ex-directors Nos. 1 and
2 in CA Nos. 441/2018, 58/2018, 59/2018, 60/2018.

Mr. Satveer Singh, Advocate for respondent Nos. 10 and 14 in CA No.
441/2018.

CA Nos. 58/2018, 59/2018 & 60/2018

These are applications filed under Sections 43, 66 and 69/70 of the
Code respectively. The pleadings are complete. The main counsel for the
respondent is not well, therefore, further time is given for final hearing. List for
arguments on 29.03.2023.

CA No. 441/2018

This application has been filed under Section 66 of the Code. There are 18 respondents in the application, out of which 8 respondents have not filed their replies. It is seen that the respondents have neither filed their replies, nor attending several past hearings. We feel that they are not interested in furnishing their replies. Hence, they are being proceeded *ex parte*. The learned counsel for the applicant has sought some time to file rejoinder to the replies filed by respondent Nos. 10 and 14. One last opportunity is given for filing the rejoinder. Learned counsel for the applicant is directed to file rejoinders, if any, to replies in all cases, if not filed so far, within two weeks with a copy in advance to the counsel opposite. List the case for hearing on 29.03.2023.

CA No. 210/2022

The learned counsel for liquidator is directed to file the updated proforma duly filled in within two weeks. List on 29.03.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 02, 2023
VN